CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P. No. 237/2018 In O.A No. 2157/2017

This the 11th day of January, 2019

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Vivek Kumar Sati, R/o Flat No. 5, Type-II, Sports Authority of India, NRC Campus, GT Road, Bahalgarh, Sonepat, Haryana-131021.

..... Applicant

(By Advocate : Mr. Avijit Singh)

Versus

- 1. Ms. Neelam Kapoor
 Director General,
 Sports Authority of India,
 Jawaharlal Nehru Stadium Complex,
 East Gate, Lodhi Road,
 New Delhi-110 003.
- 2. Mr. Sanjay Saraswat Regional Director, Sports Authority of India, NRC Campus, GT Road, Bahalgarh, Sonepat, Haryana-131021.
- 3. Ms. Nivedita Kukreti Senior Superintendent of Police, Dehradun, Uttarkhand Police, Uttarakhand-248 001.

..... Respondents

(By Advocate : Ms. Geetanjali Sharma for R-1 and 2 and Mr. Ronak Karanpuria for Mr. Vishwa Pal Singh for R-3)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J):

When this matter is taken up for hearing, learned counsel for respondents while drawing our attention to the order dated 03.12.2018 passed by them in compliance of the order of this Tribunal, submitted that since they have complied with the orders of this Tribunal fully, prays for dismissal of the C.P.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, this C.P. is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies in accordance with law, if he is still aggrieved with the orders passed by the respondents. No costs.

(Aradhana Johri) Member (A) (V. Ajay Kumar) Member (J)

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